

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 652 of 2020

IN THE MATTER OF:

Smt Indrani Brahmachari

...Appellant.

Versus

Mr. Chandra Prakash & Ors.

...Respondents.

Present:

For Appellant: Mr. Swarnendu Chatterjee, Advocate.

For Respondent: Mr. Nubair Alvi, Advocate for R-1.

Mr. Mohit Prasad, Advocate for R-2.

Mr. Abhay, Advocate for R-3.

ORDER
(Virtual Mode)

14.12.2020 Learned Counsel for Respondent No. 2 seeks time to argue the Appeal.

Learned Counsel for the Appellant states that obstruction is being created to the Appellant who is residing in the society and difficulties in parking are being created. Learned Counsel for Resolution Professional states that he will suitably advise the Resolution Professional.

Mr. Abhay, Advocate is present for Respondent No. 3-Mr. Vidur Bhardwaj. He says that he will file Reply-Affidavit for Respondent No. 3. The Reply-Affidavit may be filed within two weeks. Appellant may file Rejoinder to the same within one week thereafter.

Parties who have not filed the Written-Submissions, may file Written-Submissions not more than three pages. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately. This may be done within three weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **19th January, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)